

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-624/2016**

**New Delhi this the 11<sup>th</sup> day of August, 2016.**

**Hon'ble Mr. Shekhar Agarwal, Member (A)**

**Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. Kimmi,  
W/o Sh. Ashish Babbar,  
Age :- 26 years,  
Applied for :- Post of TGT, Maths, Female (09/13),  
OMR Sheet No-108778,  
Rejection List Sr. No-395,  
R/o A-120, Street No.-10,  
Indra Nagar, Delhi-110033.

2. Shalini Sharma,  
W/o Sh. Hemant Kumar Sharma,  
Age :-32 years,  
Applied for :-Post TGT, Sanskrit, Female (15/13),  
OMR Sheet No-124897,  
Rejection List Sr. No-580,  
R/o H-39, Gali No-3,  
Ganga Vihar, Gokal Puri,  
Delhi-110094.

... Applicants

(By Advocate : Sh. Sachin Kumar Jain)

Versus

1. Delhi Subordinate Service Selection Board,  
Through its Chairman,  
FC-18, Institutional Area,  
Karkardooma, Delhi-110092.

2. Govt. of NCT Delhi,  
Directorate of Education,  
New Secretariat Building,  
New Delhi.

... Respondents

(By Advocate : Ms. Rashmi Chopra with Ms. Neetu Mishra)

**ORDER (ORAL)**

**Hon'ble Mr. Shekhar Agarwal, Member (A)**

Heard both sides.

2. Learned counsel for the applicants has submitted that this case was squarely covered by judgment of this Tribunal in OA No. 4445/2014 dated 18.12.2015 as well as the judgment in OA No. 202/2015 dated 18.01.2016. He has prayed that the benefits of the aforesaid judgments may be extended to the applicants herein as well.

3. Learned counsel for the respondents has argued that this OA was barred by limitation. However, our attention has been drawn by learned counsel for the applicant to page 59 of the OA which shows that the result of the aforesaid selection was declared by respondents only on 14.01.2016. In view of the same, the question of limitation would not arise in this case.

4. We, therefore, dispose of this OA with a direction to the respondents to examine the case of the applicants herein in the light of the judgments of the Tribunal mentioned above. In case they are found to be covered by the aforesaid judgments then they shall be extended the same benefits as were granted to the applicants in the afore noted OAs. These benefits shall be extended to the applicants within 60 days from the date of receipt of a certified copy of this order. No costs.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

/ns/